

(g) The details of number of prisons in Rajasthan as on 31.12.2007 alongwith their authorized capacity and total prison population is as under:

No. of Jails	Authorized capacity	Total Prison population				Extent of overcrowding %
		Undertrial	Convicts	Detenues and Others	Total	
105	17554	8765	5870	52	14687	—

Implementation of One Rank One Pension

*97. SARDAR TARLOCHAN SINGH: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has accepted the demand of One Rank One Pension;
- (b) if so, the action taken to implement it;
- (c) how many ex-servicemen would be benefited; and
- (d) the time-frame to implement the Scheme?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) A Committee was set up under the Chairmanship of Cabinet Secretary to look into the issue of One Rank One Pension (OROP) and other related matters. After considering all aspects of the issue, the Committee did not find it administratively feasible to recommend OROP as such. However, keeping in mind the spirit of the demand several other recommendations to substantially improve pensionary benefits of Personnel Below Officers Rank and Commissioned Officers have been made, which have been accepted by the Government.

The following recommendations have been made by the Cabinet Secretary Committee in para 8 of their Report:

- (i) To bring pre 10.10.1997 PBOR pensioners on par with post 10.10.1997 pensioners.
- (ii) To reckon the enhanced rate of classification allowance w.e.f. 1.1.2006 on notional basis for the purpose of calculation of pension.
- (iii) To reckon pension of all pre 1.1.2006 PBOR pensioners with reference to notional maximum in the post 1.1.2006 revised pay structure corresponding to the maximum of pre 6th Pay Commission pay scales as per fitment table of each rank with enhanced weightages awarded by Group of Ministers.
- (iv) To remove linkage of full pension with 33 years of qualifying service w.e.f. 1.1.2006 instead of 1.9.2008 in the case of Commissioned Officers.
- (v) To address the issue of disparity in pension of pre and post 1.1.2006 pensioners at the level of Lt. Genl and equivalents in other two Services, separate pay scale of Rs.67000-79000 to be created so as to enable them to get pension at Rs.36,500/-.

- (vi) To provide benefit of broad banding of percentage of disability/war injury pension for pre 1.1.1996 disability/war injury pensioners.
- (vii) To remove cap on war injury element of pension in the case of disabled pensioners belonging to category 'E'.

Government letter on Recommendations (ii) and (iv) have been issued on 30.10.2009; on Recommendations (vi) and (vii) on 19.1.2010, and Government letter on Recommendation (v) has been issued on 20.1.2010. Recommendations at (i) and (iii) are under consideration in consultation with Ministry of Finance. Around 12 lakhs ex-servicemen will be benefited.

Pending wage revisions in PSUs

*98 SHRI T.K. RANGARAJAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that wage revisions in PSUs under Defence Ministry, including Bharat Electronics Limited (BEL), are pending for long;
- (b) if not, the details of the wage revision effected in these PSUs;
- (c) whether Government has received demands from Labour Unions of these industries for the wage settlement; and
- (d) if so, the details thereof and the steps taken by Government?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) As per DEP's guidelines, wage settlement has to be arrived at by the Board of Management of the respective PSUs and Unions. Wage revisions have been done in respect of GSL and MDL and are under process in respect of others DPSUs namely, HAL, BEL, BEML, BDL, MIDHANI and GRSE.

- (c) Yes, Sir.
- (d) The demands received from Labour Unions regarding wage settlement are being dealt with as per DPE's guidelines.

Export potential of the country

*99. SHRI MANOHAR JOSHI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has examined the export potential of the country;
- (b) if so, the details thereof along with the names of the exportable items;
- (c) the country's exports during the last three years;
- (d) whether the export performance has been affected during the last three years;
- (e) if so, the reasons for lower performance; and
- (f) the corrective action proposed to reduce the trade deficit and to boost the export performance of the country?